

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:782
ANSWERED ON:05.03.2007
FIXED TERM EMPLOYMENT
Topdar Shri Tarit Baran

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether any decision has been taken by the Government on rescinding the notification date December 10, 2003 regarding fixed term employment;
- (b) if so, the details thereof; and
- (c) if not the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a)to(c) : The Government had amended the Industrial Employment (Standing Orders) Central Rules, 1946, to include `Fixed Term Employment Workman` in the Schedule of the Industrial Employment (Standing Orders) Act, 1946, and Model Standing Orders annexed to the Industrial Employment (Standing Orders) Central Rules, 1946, vide Notification GSR No. 936 (E) dated 10.12.2003. In July 2004, the above mentioned amendment was reviewed and a draft intention notification dated 30.09.2004 was issued with a view to rescinding the notification dated 10.12.2003 inviting objections/suggestions from all persons likely to be affected. The matter is under consideration.